

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr. Appeal (D.B) No. 505 of 2020**

Luis Xalxo (Khalkho)

....

Appellant

Versus

The State of Jharkhand

...

Respondent

**CORAM: Hon'ble Mr. Justice Aparesh Kumar Singh  
Hon'ble Mrs. Justice Anubha Rawat Choudhary**

Through Video Conferencing

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For the Appellant

: Mr. Jorong Jedan Sanga, Advocate

For the State

: Mr. Shekhar Sinha, P.P

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**05/12.04.2021**

The sole appellant being aggrieved by the judgment dated 22<sup>nd</sup> June, 2020 and order of sentence dated 25<sup>th</sup> June, 2020 passed by the Court of learned District & Additional Sessions Judge-IV, Gumla in Sessions Trial No. 44 of 2020, whereunder he has been convicted for the offence under Section 302 of I.P.C and sentenced to undergo Rigorous Imprisonment for life with a fine of Rs. 20,000/- and a default sentence, has preferred this appeal.

Admit.

Issue notice.

Call for the Lower Court Records in connection with Sessions Trial No. 44 of 2020 from the Court of learned District & Additional Sessions Judge-IV, Gumla.

**(Aparesh Kumar Singh, J.)**

**(Anubha Rawat Choudhary, J.)**